

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23154/2018

(Arising out of impugned final judgment and order dated 08-05-2018 in WA No. 21228/2013 passed by the High Court Of Judicature At Allahabad)

JAI PRAKASH SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 28-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Sudhir Dixit, Adv.
Mr. Vishal Prasad, AOR
Mr. Utkarsh Dixit, Adv.
Ms. Ritika Sethi, Adv.

For Respondent(s) Mr. Sanjay Kumar Tyagi, Adv.
Ms. Charu Ambwani, Adv.
Mr. Sunil Kumar Tomar, Adv.
Mr. Prabhat Kumar Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Re-list after six weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER